GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

RAJYA SABHA
UNSTARRED QUESTION NO. 545
TO BE ANSWERED ON 21/07/2022

BROADCASTING OF FAKE NEWS

545. SHRI NEERAJ DANGI:

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

(a) the number of cases noticed during the last two years related to broadcasting of fake news against India by other countries; and

(b) the details of the action taken against such TV channels during the said period, country-wise and channel-wise?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) & (b) : All TV channels, including foreign channels granted permission for downlinking in India, are required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995, including that programmes should not contain anything obscene, defamatory, false and suggestive innuendos and half-truths. Appropriate action is taken wherever violation of Programme Code is found.

****